

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 79195 of 2018

(Arising out of Order-in-Appeal No.330/RAN/2018 dated 09.08.2018 passed by Commissioner of Central Excise & S. Tax, Ranchi.)

M/s Rohtas Commercial Works,
(Jorapokhar No.-I, P.O.- Jealgora,
Dist.-Dhanbad-828110 (Jharkhand)).

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Ranchi,
(Grand Emerald, 2nd & 3rd Floor,), Ashok nagar,
Kadru-Argora Main Road, Ranchi-834002)

...Respondent

..

APPEARANCE :

Shri Sanjiban Ghosh, C.A. for the Appellant

Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

FINAL ORDER No...75473/2026

DATE OF HEARING : 02.04.2026

DATE OF DECISION : 02.04.2026

Per R. Muralidhar :

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(R. Muralidhar)
Member (Judicial)

Tushar